

instructions contained in the Scheme for compassionate appointment promulgated under DOP&T OM No. 14014/6/94-Estt.(d) dated 9.10.98, dependent family member of a member of the Armed Forces who:—

(a) dies during service; or

(b) is killed in action; or

(c) is medically boarded out and is unfit for civil employment can be considered for appointment in Civil Service on compassionate grounds subject to a maximum of 5% vacancies falling under direct recruitment quota and also fulfilling the eligibility criteria for the post. These guidelines are also being followed in CISF.

(c) As per reports received from CISF, there is no such case of 2002-2003.

(d) Not applicable.

(e) Not applicable.

(f) Not applicable.

Expansion in CISF

1558. SHRI S. M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Industrial Security Force is increasing its strength by more recruitment.

(b) if so, the details of the plan; and

(c) whether there is a proposal to review such a plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) There is no plan for increasing the total strength of CISF at present.

(b) and (c) Does not arise.

Complaints registered with NFRC from Karnataka

1559. SHRI K. B. KRISHNA MURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of complaints registered during 2001-2002 and 2002-2003 with the National Human Rights Commission from Karnataka.